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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 827/2003

This the 8th day of May, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Narender Pal Singh Negi,
S/o Sh. M.S.Negi.
R/o 42/1, D-6, L.I.G. Flats,
Sector-VI, Rohini.
Delhi.

Versus

1. Union of India through
The Chairman,
Central Water Commission,
Sewa Bhawan, R.K.Puram,
New Delhi-110066.
2. The Superintendent Engineer,
Meghna Circle, CWC,
Panchayat Road,
Silchar-4.

OBJECTION (ORAL)

Applicant is seeking quashing of the order dated 28.9.1992
whereby applicant was transferred from Delhi to Shillong. OA
reveals that the applicant in pursuance of that order had
joined the duties in the year 1993. Thereafter after availing
leave he had gone there to work in 1994.

2. Thus, it appears that earlier applicant had complied with
this order. Now he is again seeking quashing of the same
order which cannot be done as per law. OA has no merits and
is dismissed in limine.


(KULDIP SINGH)
Member (J)

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